

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF PEERLESS FABRIKKERNE
(INDIA) LIMITED**

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Peerless Fabrikkerne (India) Limited
2.	Date of incorporation of Corporate Debtor	18/08/1977
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Debtor	U92113MH1977PLC019807
5.	Address of the registered office and principal office (if any) of Corporate Debtor	18, S.D.F.-1, Seepz, Andheri (East), Mumbai – 400096.
6.	Date of closure of Insolvency Resolution Process	04/10/2021
7.	Liquidation commencement date of Corporate Debtor	04/10/2021 (Order was uploaded on NCLT website and was obtained by the liquidator on 30/11/2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Adesh Kumar Gupta IP Registration Number: IBBI/IPA-001/IP-P00747/2017-2018/11251
9.	Address and e-mail of the liquidator, as registered with the Board	Mr. Adesh Kumar Gupta 408, Dheeraj Heritage, Milan Subway Junction, S.V.Road, Santacruz (West), Mumbai-400054 adeshkgupta.irp@probizadvisor.com peerlessfabrik@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Mr. Adesh Kumar Gupta 408, Dheeraj Heritage, Milan Subway Junction, S.V.Road, Santacruz (West), Mumbai-400054 adeshkgupta.irp@probizadvisor.com peerlessfabrik@gmail.com Contact No. 9322011520
11.	Last date for submission of claims	30/12/2021

Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai has ordered the commencement of liquidation of the **Peerless Fabrikkerne (India) Limited** on 04/10/2021 (Order was uploaded on NCLT website and was obtained by the liquidator on 30/11/2021).

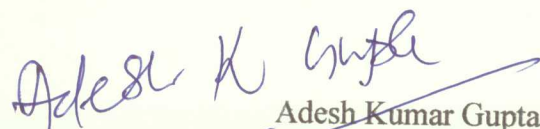
The stakeholders of Peerless Fabrikkerne (India) Limited are hereby called upon to submit a proof of their claims, on or before 30/12/2021 to the liquidator at the communication address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The proof of claim is to be submitted by way of the prescribed forms which can be downloaded from following link: <https://www.ibbi.gov.in/home/downloads>

Submission of false or misleading proof of claims shall attract penalties.




Adesh Kumar Gupta
IBBI/IPA-001/IP-P00747/2017-2018/11251

Date: 01/12/2021
Place: Mumbai